

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 990 of 2020

In the matter of:

Shree Pathalogy Laboratory
Vs.
Bigdream Ventures Pvt. Ltd.

....Appellant

....Respondent

Present:

Appellant: Mr. Tarun Arora, Mr. Riju Raj Singh Jamwal,
Advocates.

ORDER

(Through Virtual Mode)

23.11.2020: The appeal has been preferred against the impugned order dated 10th August, 2020 beyond the prescribed period of 30 days but within the extended timelines of 45 days. The ground urged in the application carves out a case for indulgence. We accordingly condone the delay as prayed for. I.A. No. 2703 of 2020 stands disposed of.

Mr. Tarun Arora, Advocate representing the Appellant seeks an adjournment to enable him to address this Court after gaining access to the records of the case which according to him are inaccessible to him due to current COVOD-19 situation.

List the appeal on 10th December, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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